

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2968
TO BE ANSWERED ON 17.03.2023

ATROCITIES AGAINST WOMEN

2968: SHRI HAJI FAZLUR REHMAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a. the data regarding cases of atrocities against women during the last three years as per the records of National Commission for Women, State- wise;
- b. whether the cases of dowry, rape and violence against women have increased.
- c. if so, the details thereof, and
- d. the effective measures taken/ proposed to be taken by the Government to prevent such cases?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) State-wise data regarding cases of atrocities against women during the last three years as per the records of National Commission for Women during the last three years and current year (till 08.03.2023) is annexed as **Annexure-A**. State wise data of the complaints received by NRI Cell during the last 3 years and current year (till 09.03.2023) is annexed as **Annexure-B**. State wise data of the Complaints received by Suo Motu Cell during the last 3 years and current year (till 09.03.2023) is annexed as **Annexure-C**.

(b)&(c) Yes, sir. There is an increase in the number of complaints received/registered in the Commission under categories 'Dowry and Rape/attempt to Rape' during the last three years and current year (till 8.3.2023). The details are as under:

Year	2020	2021	2022	2023 (till 8.3.2023)
Nature of case(s)				
Dowry	330	341	357	41
Rape/ attempt to Rape	1236	1681	1710	246

The detail of Suo-Motu cases of Dowry Harassment/Dowry Death and Rape Cases during the last three Financial Years and current year are as under:

Year	2019-2020	2020-21	2021-22	2022-23
Nature of case (s)				
Dowry Harassment /Dowry Death	12	2	2	3
Rape Cases	56	64	67	61

(d) Effective measures taken/ proposed to be taken by the Government to prevent such cases are as under:

- i. **Coordination with the Police:** The Commission coordinates with concerned police authorities for registration of FIR/ expediting the case further and for Action Taken Reports where any matter is pending for investigation or there has been any failure on their part to take appropriate action, until the charge-sheet is filed. Police authorities are approached for issuance of Look Out Circular (LOC), in cases where there are chances of respondent to evade the criminal proceedings initiated against him in India. Similarly, the Police authorities are also approached for issuance of Non Bailable Warrant; for initiating the procedure of execution of summon/ warrant/ any judicial document through MLAT procedure; for verification of documents including NBW/ PO, etc.
- ii. **Seek assistance of Indian Embassy/Consulate Abroad:** In cases where the complainant has sought for reconciliation with the respondent residing in the foreign country; or in finding the whereabouts of her husband who has deserted her and has gone to the foreign country and the complainant has scanty information about his whereabouts; and where the complainant has sought for legal and financial assistance under the MEA Scheme, the Commission takes up the matter with the concerned Indian Embassies/Missions abroad for providing all possible assistance to the complainants.
- iii. **Seek legal aid from District Legal Services Authority:** Where the complainant has requested the Commission to provide her legal aid in contesting the case in Indian courts, the matter is referred to the concerned State/ District Legal Services Authority.
- iv. **Seek assistance Regional Passport Officer (Ministry of External Affairs):** When the complainant has requested the Commission to facilitate her in impounding the passport of her offending husband, the Regional Passport Officer (Ministry of External Affairs) is approached.
- v. **Provide Counselling:** Whenever complainants approach the Commission in person or telephonically, they are provided psycho-social and legal counseling by legal professionals and counselors. They are also provided information on the interventions that NRI Cell makes while dealing with matters relating to NRI marital disputes and the interventions possible in their case.
- vi. **Notice for hearing to appear:** Parties are called for hearing in the Commission, on the request of the complainant or in Cases where it is felt that matter can be resolved between the parties. Also, concerned officers from the police authority are sent Notice for Hearing to appear before the Commission to provide the status/ reply in the case dealt by them, in order to expedite the case, pending for long.

Details regarding some more measures taken by NCW to prevent atrocities on women and the seminars/programmes conducted to address these issues, are annexed as an **Annexure-D**.

ANNEXURE 'A'

Annexure to the Lok Sabha Admitted Parliament Question No. 2968 due for 17th March, 2023 regarding "Atrocities against Women"

Data of state wise complaints registered in the National Commission for Women under various categories of deprivation of women's rights/violence against women during the last three years and current year (till 08.03.2023) is as under:

S. No.	State	2020	2021	2022	2023	Total
	Andaman and Nicobar Islands	4	2	6	1	13
	Andhra Pradesh	158	206	169	32	565
	Arunachal Pradesh	6	6	4	0	16
	Assam	85	90	122	17	314
	Bihar	1072	1457	1368	212	4109
	Chandigarh	52	64	65	8	189
	Chhattisgarh	154	165	148	29	496
	Dadra and Nagar Haveli	7	4	6	0	17
	Daman & Diu	1	1	0	0	2
	Delhi	2636	3336	3004	418	9394
	Goa	15	24	18	3	60
	Gujarat	207	265	233	29	734
	Haryana	1265	1461	1362	173	4261
	Himachal Pradesh	94	135	98	16	343
	Jammu and Kashmir	79	157	144	32	412
	Jharkhand	335	454	392	61	1242
	Karnataka	467	538	554	106	1665
	Kerala	145	152	159	27	483
	Ladakh	0	2	0	0	2
	Lakshadweep	1	1	0	0	2
	Madhya Pradesh	877	1105	1141	196	3319
	Maharashtra	1188	1504	1381	242	4315
	Manipur	7	3	4	1	15
	Meghalaya	8	7	4	1	20
	Mizoram	1	3	1	0	5
	Nagaland	1	1	2	1	5
	Odisha	138	176	170	24	508
	Pondicherry	10	14	18	3	45
	Punjab	420	543	482	70	1515
	Rajasthan	907	1130	1030	169	3236
	Sikkim	1	4	4	1	10
	Tamil Nadu	464	581	668	102	1815
	Telangana	220	238	236	35	729
	Tripura	6	15	17	2	40
	Uttar Pradesh	11872	15828	16873	2470	47043
	Uttarakhand	358	457	452	57	1324
	West Bengal	458	734	621	98	1911
	Total	23719	30863	30956	4636	90174

ANNEXURE 'B'

Annexure to the Lok Sabha Admitted Parliament Question No. 2968 due for 17th March, 2023 regarding "Atrocities against Women"

State wise Report of the Complaints received by NRI Cell, National Commission for Women during last 3 years and current year (*till 09.03.2023*)

S.No.	State	2020	2021	2022	2023	Total
1.	Andaman and Nicobar Islands	-	-	-	-	-
2.	Andhra Pradesh	31	36	24	3	94
3.	Arunachal Pradesh	-	-	-	-	-
4.	Assam	-	1	2	1	4
5.	Bihar	9	11	6	1	27
6.	Chandigarh	11	5	5	2	23
7.	Chhattisgarh	2	3	1	-	6
8.	Delhi	52	55	56	14	177
9.	Goa	-	-	1	1	2
10.	Gujarat	21	20	23	4	68
11.	Haryana	40	39	21	5	105
12.	Himachal Pradesh	6	2	5	-	13
13.	Jammu and Kashmir	5	5	6	1	17
14.	Jharkhand	1	5	6	-	12
15.	Karnataka	31	23	31	7	92
16.	Kerala	21	16	14	1	52
17.	Madhya Pradesh	5	10	11	4	30
18.	Maharashtra	41	46	43	7	137
19.	Meghalaya	-	1	-	-	1
20.	Nagaland	-	-	-	-	-
21.	Odisha	6	2	2	-	10
22.	Pondicherry	3	2	2	-	7
23.	Punjab	60	63	35	22	180
24.	Rajasthan	11	11	8	4	34
25.	Sikkim	-	-	-	-	-
26.	Tamil Nadu	34	38	43	5	120
27.	Telangana	56	28	61	7	152
28.	Tripura	-	-	-	-	-
29.	Uttar Pradesh	50	45	59	7	161
30.	Uttarakhand	4	8	8	2	22
31.	West Bengal	6	5	8	2	21
32.	Non-Mandate Cases	34	25	27	-	86
Total		540	505	508	100	1653

ANNEXURE 'C'

Annexure to the Lok Sabha Admitted Parliament Question No. 2968 due for 17th March, 2023 regarding "Atrocities against Women"

State wise Report of the Suo Motu cases during last 3 (Three) Financial Years and current year (till date)

S.No.	States/UTs	2019-2020	2020-2021	2021-2022	2022-2023
1.	Andaman and Nicobar	Nil	Nil	Nil	Nil
2.	Arunachal Pradesh	Nil	01	Nil	Nil
3.	Assam	03	02	03	03
4.	Bihar	19	20	21	14
5.	Chandigarh	03	02	01	01
6.	Chhattisgarh	05	08	05	09
7.	Dadar and Nagar Haveli	Nil	Nil	Nil	Nil
8.	Daman & Diu	Nil	Nil	Nil	Nil
9.	Delhi	18	20	40	52
10.	Goa	Nil	01	01	01
11.	Gujarat	07	08	03	03
12.	Haryana	10	20	19	20
13.	Himachal Pradesh	03	Nil	02	Nil
14.	Jammu & Kashmir	Nil	02	01	01
15.	Jharkhand	13	08	05	12
16.	Karnataka	04	04	05	13
17.	Kerala	06	04	03	09
18.	Ladakh	Nil	Nil	Nil	Nil
19.	Lakshwadeep	nil	Nil	Nil	Nil
20.	Madhya Pradesh	05	21	14	15
21.	Maharashtra	11	25	11	11
22.	Manipur	03	Nil	Nil	01
23.	Meghalaya	Nil	01	01	Nil
24.	Mizoram	Nil	01	Nil	01

25.	Nagaland	01	Nil	Nil	Nil
26.	Odisha	04	02	04	04
27.	Puducherry	Nil	Nil	Nil	Nil
28.	Punjab	07	03	06	06
29.	Rajasthan	12	12	25	24
30.	Tamil Nadu	03	02	11	04
31.	Telangana	05	03	03	13
32.	Tripura	Nil	Nil	Nil	Nil
33.	Uttar Pradesh	50	70	50	52
34.	Uttarakhand	01	01	03	03
35.	West Bengal	09	09	14	12
36.	Sikkim	Nil	01	Nil	Nil
Total		202	251	252	284

Effective Measures taken by the North East Cell, NCW to prevent atrocities on women:

- (i) During the period 2014-15, the Commission broadcast through radio jingles and audio spots for North-East States on the subjects of “Domestic violence against women”, “Trafficking of women & girl child” and “Educating / sensitizing boys to respect women”.
- (ii) The Meghalaya State Commission for Women in association with NCW organised a National Consultation to deliberate on the issues related to “Single Women” at Shillong on 20th and 21st April 2015.
- (iii) The Commission convened a two-day Awareness Programme on 7th and 8th April, 2016 at the National Commission for Women Auditorium, New Delhi to sensitize women/ students from North-East, residing in Delhi about their legal rights, about how to invoke the law and where to go in case they are victimized.
- (iv) A team of the National Commission for Women visited Manipur from 26th to 28th July, 2016 to assess the problems faced by the women in the State and the need for sensitization and creation of awareness. The team had a series of meetings with all stake holders.
- (v) The National Commission for Women in association with the NIRD (National Institute of Rural Development and Panchayati Raj) had initiated a capacity building programme for Elected Women Representatives in all the districts under Panchayati Raj Institutions of Manipur. The Commission in collaboration with Tata Institute of Social Sciences (TISS), developed a module for capacity building training of Elected Women Representatives of Panchayati Raj Institutions and Training Programme for Trainers of women Panchayat leader so as to enable the elected women representatives to facilitate, plan, implement and monitor development and welfare programmes in the respective Panchayats. The on-site training programme targeted six districts covering 880 EWRs, out of which 795 EWRs had attended capacity building training followed by handholding.
- (vi) The National Commission for Women had partnered with the Cyber Peace Foundation and Facebook to promote digital literacy for women for raising awareness about cyber-crimes; and advising users about the resources available to women; to prevent the problems and also how to handle such crimes. The programme was launched as ‘Digital Shakti’ Campaign at Panjab University Chandigarh on 18th June, 2018 for college/ university students. Currently, the third phase of the programme is going on.
- (vii) The National Commission for Women organized a virtual webinar in collaboration with Nagaland State Commission for Women organized a webinar on 8th May, 2021 to deliberate on “Combating and Preventing Trafficking of Women in North East Region”, which resulted into comprehensive understanding of issues and recommendations for appropriate strategies and policies to combat and prevent trafficking of women in the region.
- (viii) The National Commission for Women has extended financial support to SWCs in the North East Region to conduct online training for IC Members under the ‘Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal Act 2013) as well as seminars and legal awareness programs in their respective states.
- (ix) During the period 2014-2022, the Commission has sanctioned the following Legal Awareness Programmes, Seminars/Consultations & Research Studies: -

S.N.	Year	No. of Legal Awareness Programmes Conducted	No. of Seminars/ Webinars	No. of Research studies
1.	2014-15	31	4	--
2.	2015-16	38	9	6
3.	2016-17	50	3	2
4.	2017-18	77	1	5
5.	2018-19	45	3	2
6.	2019-20	--	21	2
7.	2020-21	48	17	8
8.	2021-22	76	11	2

(x) Phase I- Pilot Project- Legal Awareness Program with National Legal Services Authority (NALSA): -

The Commission has launched a 'Legal Awareness Programme' for the women at grass-root level in collaboration with National Legal Services Authority on 15th August, 2020. The Pilot project covered all the districts of 8 States, viz., Uttar Pradesh, Maharashtra, West Bengal, Madhya Pradesh, Rajasthan, Andhra Pradesh, Telangana and Assam. The Objective of the Program is to impart practical knowledge about the basic legal rights and remedies provided under various women related laws, thereby making them fit to face the challenges in real life situations. A total of 675 camps were organized in the identified states with 34,631 participants from the time period of August to December, 2020.

Phase II - PAN India Project: Legal Awareness Program with NALSA

The successful completion of the Pilot Project- 'Legal Awareness Programme' for the women at grass-root level in collaboration with National Legal Services Authority has encouraged the Commission to extend the program in the remaining States/ Union Territories during the financial year 2021-22. Formal launch for the Program was carried out on 30.10.2021 at Varanasi UP. The PAN India project covered all the districts of 28 States & 08 UTs. A total of 965 programs have been organized throughout country with approx. 1,30,895 attendees upto December 2021. Out of total camps, 889 camps were organized in Non- NER with 1,25,176 participants and 76 camps with 5,719 participants were organized in NER region.

(xi) NCW had collaborated with Lal Bahadur Shastri National Academy of Administration (LBSNAA), the premier administrative training institute in India, for undertaking 'Capacity Building and Training of Protection Officers appointed under the Protection of Women from Domestic Violence Act, 2005' across the country. 5 days long online training programmes for 87 Protection Officers appointed by the States Uttar Pradesh and Haryana in different batches were conducted from June 2021-September 2021. A standardized module is also developed in collaboration with LBSNAA to carry forward these training programmes at Pan India level.

(xii) NCW has signed MoU with Bureau of Police Research and Development (BPR&D) in the year July 2021 for conducting gender sensitization programs for police officers/personnel at all levels. The aim of these programmes is to ensure gender sensitization of police personnel with respect to legislation and policies concerning women, and bringing attitudinal and behavioural changes in police officers to effectively deal with crimes against women and take preventive steps to ensure safety and security of women. Till the signing of MoU, 24 Programs have been conducted for police officers of different levels through CDTIs and CAPT institutes, across the country and 767 police officers are trained in these programs.

(xiii) The National Commission for Women sponsored Research Study on Effectiveness of existing legal framework under "Protection of Women from Domestic Violence Act, 2005", in order to study the problem of domestic violence in the country despite the enactment of specific legislations "The Protection of Women from Domestic Violence Act, 2005" for the victims of domestic violence in the country. In total 13 Webinars and 32 Seminars were conducted for the topic. Additionally, two comprehensive research studies, namely, 'Domestic Violence in Kashmir: Legal Framework for Enforcing Women's Rights' and 'Socio-legal Dimensions of Combating Domestic Violence: Challenges in Implementing Protection of Women from Domestic Violence Act 2005' were also carried out.

(xiv) The National Commission for Women in pursuance of its mandate organized five Regional Consultations to review ‘The Protection of Women from Domestic Violence Act, 2005’ for Western, Southern, North Eastern, Eastern, and Northern Region on 10th February, 2021, 18th February, 2021, 26th February 2021 and 12th March, 2021 respectively. The objective of regional consultation is to incorporate viewpoints from diverse sectors and stakeholders from different regions in the process of suggesting comprehensive changes in the law relating to prevention of domestic violence, considering that there may be region-specific or state-specific issues that need to be addressed.